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Title: Need to provide adequate financial assistance to victims of Endosulfan in Dakshina Kannada, Uttara Kannada and Udupi districts of Karnataka.

SHRI NALIN KUMAR KATEEL (DAKSHINA KANNADA): There are over 6,200 victims of endosulfan use in the three coastal districts of Dakshina Kannada, Uttara Kannada and Udupi in Karnataka.

The Karnataka high court has directed the state government to pay interim relief to the 6,140 victims of endosulfan use in the three coastal districts of Karnataka. The court has also directed the state government to pay the interim relief to the victims, whose deformity is assessed to be 25%-60% and Rs 3,000 per month to those where deformity is more than 60% per month from March 1 onwards. However, the State Government has released only Rs. 20 crore as compensation to 6,200 endosulfan victims in the state. It is a very meagre amount and does not meet any requirement of the victims It needs at least Rs. 500-600 crores to deal with the endosulfan victims.

Therefore, I urge upon the Union Government to consider the plight of Endosulfan victims in the state on humanitarian ground and come forward to extend financial assistance to the endosulfan victims of Dakshina Kannada Uttara Kannada and Udupi district.